
(2019) 06 CAL CK 0040

In the Calcutta High Court

Case No : Writ Petitions (WP) No. 11603 (W) Of 2019

Sucharita Pati Roy

APPELLANT

Vs

State Of West Bengal & Ors

RESPONDENT

Date of Decision : 27-06-2019

Acts Referred:

Citation : (2019) 06 CAL CK 0040

Hon'ble Judges : Amrita Sinha, J

Bench : Single Bench

Advocate : Tarun Das, H.P. Nayak, S. Pal, A. Prasad

Final Decision : Disposed Off

Judgement

Amrita Sinha, J

Pursuant to an advertisement dated 7th March 2019 for enlistment of eligible Anganwadi Workers and Case Workers for recruitment of Supervisors

under Integrated Child Development Services (ICDS) on promotion by selection, the petitioner applied for the same.

The online application of the petitioner was accepted by the authorities and a receipt was generated in her favour on 19th March 2019.

The Director of ICDS, West Bengal vide another notice dated 21st June 2019 relating to the self-same recruitment process published a notice

indicating that an online window will open from 24th June 2019 till 27th June 2019 midnight and directed that all the Anganwadi Workers whose online

application has been accepted will be allowed to upload their colour photo and scanned signature.

The same can be uploaded through the online portal which was mentioned in the notice using their application ID or the phone number used during

uploading the applications.

The District Programme Officer (ICDS) was instructed to communicate to all the Child Development Project Officers (CDPOs) to inform all the

Anganwadi Workers whose online application has been accepted to complete the process of uploading their photo and signature within the time

specified. The CDPOs were to authenticate in the portal all the photos and scanned copy of signatures received by the Anganwadi Workers. The

window of the CDPOs will remain open till 1st July 2019.

It is the specific grievance of the petitioner that even though her online application has been accepted, the system is not accepting her photo and

signature only because of the reason that she is associated with a non-government organization. The petitioner contacted the concerned CDPO but he

has not been able to get the photograph and signature of the petitioner uploaded in the online portal.

The learned counsel appearing on behalf of the State respondents submits that the Anganwadi Workers associated with the non-government

organizations are not entitled to participate in the selection process. He further submits that the issue in question is pending consideration before an

Honâ??ble Division of this Court. Any order that will be passed in the appeal will cover all the cases.

Upon hearing the submissions made on behalf of both the parties and upon perusal of the documents annexed with the writ petition, it appears that the

Director of ICDS, West Bengal vide notice dated 21st June 2019 has specifically indicated that all the Anganwadi Workers whose application have

been accepted was required to upload the recent passport size colour photograph and scanned signature through the online portal. Nowhere in the said

notice has it been mentioned that the Anganwadi Workers of the non-government organization will be ineligible for uploading their photograph and

signature. The portal is open till 27th June 2019 midnight.

As the online application of the petitioner has already been accepted, accordingly, there is no reason on the part of the respondents for not accepting

the photograph and signature of the petitioner.

In view of the above, the respondent no. 10 is directed to take steps to immediately upload the photograph and signature of the petitioner in

accordance with the notice dated 21st June 2015.

The learned advocate appearing on behalf of the State respondents is directed to instruct the concerned CPDO being the respondent no. 10 herein to

accept the photograph and signature of the petitioner for the purpose of uploading the same in the online portal.

The learned advocate appearing on behalf of the petitioner is directed to communicate this order to the concerned authority and the respondent no. 10 is directed to act upon such communication.

With the above observations, W.P. No. 11603 (W) of 2019 is disposed of.

Let plain copy of this order duly countersigned by the A.R (Court) be given to the petitioner on usual undertaking.